

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 367 of 2017

Dated: 24th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Meghalaya Power Generation Corporation Ltd.,
Vs.**

.... Appellant(s)

Meghalaya State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar
h/f Mr. Buddy A. Ranganadhan
Ms. Anuradha Mishra
Mr. Varun Mohan for R-1

ORDER

Admit. Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 26.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **29.01.2018.**

**(S.D. Dubey)
Technical Member**

ts/ss

**(Justice Ranjana P. Desai)
Chairperson**